

[شری محمد سلیم : نہیں
وہ چلے گئے ہیں - انکو پچھلے ستر
میں بٹور دیا چلے جا نے کیلئے -]

श्री दीपांकर मुखर्जी : राज्य सभा में तो नहीं हैं, लोक सभा में होंगे ।

THE DEPUTY CHAIRMAN: He must be in the Lok Sabha (*Interruptions*) He is in Lok Sabha. He told me that he is going there. He may be coming. I can ask somebody else to lay the Papers. Mr. K. P. Singh Deo. You may lay the Papers on this behalf.

Ordinances under article 123 of Constitution

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Madam on behalf of SHRI RAMESHWAR THAKUR: I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of Article 123 of the Constitution:—

(1) The Cable Television Networks (Regulation) Ordinance, 1994 (No. 9 of 1994), promulgated by the President on the 29th September, 1994.

(2) The Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994), promulgated by the President on the 10th October, 1994.

(3) The Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994), promulgated by the President on the 12th October, 1994.

(4) The Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994), promulgated by the President on the 16th November, 1994.

THE DEPUTY CHAIRMAN: No, today is his question day in the Lok Sabha. Today is a question day of Mr. Rameshwar Thakur in the Lok

Sabha and it takes some time for him to come over here. He has not reached and the other Minister has laid the Papers on the Table. It is quite in order.

Notification of the Ministry of Home Affairs

श्री राम लाल राही : महोदया मैं श्री बी०एम० सईद की ओर से दिल्ली नगर निगम अधिनियम, 1957 की धारा 490 की उपधारा (1) के अधीन 6 सितम्बर, 1994 से प्रभावी 2 महीने 25 दिन की अतिरिक्त समयावधि के लिए दिल्ली नगर निगम की अधिक्रमण की अवधि के बढ़ाये जाने से सम्बन्धित गृह मंत्रालय की अधि-सूचना एफ सं० 11(66)/86-एल०एस० जी०/पार्ट० I यु० 14011/160/89 दिल्ली, दिनांक 18 अगस्त, 1994 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा हल पर रखता हूँ ।

SHRI SATISH AGARWAL: (Rajasthan): Madam, I am only drawing your attention to Item No. 7 of today's Order Paper regarding extension of period of supersession of MCD for an additional period of two months and twenty-five days w.e.f. 6th September, 1994. That period is already over. What are they going to do with regard to that? The supersession period is already over and they are laying this notification today. Have they extended the period furthermore or not?

THE DEPUTY CHAIRMAN: Chavan Sahib, Agarwal Ji has some query about the Papers to be Laid on the Table by Mr. P. M. Sayeed, listed in today's Order Paper at serial No. 7. He says that the period of supersession is already over on 7th September, 1994. (*Interruptions*).

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): I have been able to consult.... (*Interruptions*)

THE DEPUTY CHAIRMAN: Today we have a new system.

जरा जोर से बोल दीजिए क्या पूछ रहे हैं।

श्री सतीश अग्रवाल : मैं सुपरसेशन का पूछ रहा हूँ। इसमें लिखा है सुपरसेशन का पीरियड 6 सितम्बर से 2 महीने 25 दिन बढ़ाया जा रहा है। दो महीने 25 दिन 6 सितम्बर से, 6 अक्टूबर, 6 नवम्बर और 1 दिसम्बर का खरम हो गए। आज 7 दिसम्बर है तो सुपरसेशन और बढ़ाया है, नहीं बढ़ाया है..... (व्यवधान) या बढ़ाएंगे? यह तो खरम हो गया है। इसकी क्या बात है।

उत्सभापति : देखिए, सवाल यह है कि दुबे वी हैव ए न्यू सिस्टम। नया सिस्टम है। थोड़ी टीविंग टूबल होगी। जब दांत निकलते हैं तो थोड़ी तकलीफ होती है। इसलिए जरा आप सब से बैठिए और सुनिए।

श्री प्रमोद महाजन (महाराष्ट्र) : मैडम, एक दिन का ट्रायल सेशन होना चाहिए था। आपने रेगुलर सेशन कर दिया है। कल आप सबको बोलती एक ट्रायल मैच कर लेते हैं तो आपको पता चलता कि इसमें क्या गड़बड़ी है... (व्यवधान)

THE DEPUTY CHAIRMAN: Never mind. Let us consider this to be a trial. I also came yesterday and saw this system installed. (Interruptions).

SHRI S. B. CHAVAN: Madam, I would like to clarify the point which Shri Satish Agarwal has raised and what is about the period having been over and what the Government had done in the matter. We have still extended the period because I have consulted both the Congress and the Opposition on this point, the ruling party in Delhi and also the Opposition, both of them I have consulted in the matter and both of them do not seem to be very keen to immediately hold the elections. That is why it has to be extended.

Report and Accounts (1993-94) of Hindustan Lax Ltd. Thiruvananthapuram

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Madam, I lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1993-94, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Company.

REPORTS OF THE STANDING COMMITTEE ON RAILWAYS

SHRIMATI SARLA MAHESHWARI (West Bengal): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Standing Committee on Railways (1994-95).

(i) Seventh Report on Ministry of Railways—'Passenger Amenities' (Action taken by Government on the recommendations/observations contained in the First Report of Standing Committee on Railways).

(ii) Eighth Report on Ministry of Railways—'Doubling of Railway Lines and Metro Railway Project in Calcutta'.

(Action taken by Government on the recommendations/observations contained in the Second Report of Standing Committee on Railways).

(iii) Ninth Report on Ministry of Railways—'Opening of New Lines on Indian Railways'.

(Action taken by Government on the recommendations/observations contained in the Fourth Report of Standing Committee on Railways).